

MR. CHAIRMAN: Is it the pleasure of the House that the hon. Member be allowed to withdraw his Resolution?

HON. MEMBERS: Yes.

The Resolution was, by leave, withdrawn.

developing countries and to take concrete measures to bar the entry into the nation's economic life of foreign and particularly U.S. multinationals."

Perhaps, Sir, I shall be permitted to continue the next day.

MR. CHAIRMAN: Yes. The hon. Member may continue the next day.

SHRI B. V. NAIK (Kanara): Sir, there is an amendment of mine.

MR. CHAIRMAN: Not now. He has just formally moved his Resolution.

After his speech is over then only you can move your amendment. The House stands adjourned to meet again on Monday at 11 A.M.

18 38 hrs.

RESOLUTION RE.

MULTINATIONAL CORPORATIONS

SHRI H. N. MUKERJEE (Calcutta-North-East): Mr. Chairman, Sir, I beg to move:

"In view of the latest disclosures in several countries of the subversive and corrupting activities of the multinational corporations, this House urges upon Government to exercise the utmost vigilance against this menace which confronts all

18.40 hrs.

Lok Sabha then adjourned till Eleven of the Clock on Monday, April 5, 1975/Chaitra 16, 1898 (Saka)